

the vacancies in civil services and posts under the Govt. of India in favour of other economically backward sections of people not covered under any of the existing schemes of reservation.

The Supreme Court, in its majority judgement, delivered on 16.11.92., in *Indira Sawhney and others Vs. Union of India & others*, held that backward classes of citizens cannot be identified only and exclusively with reference to economic criteria and therefore, declared clause (ii) of the aforementioned OM as constitutionally invalid.

[English]

Telugu Ganga Project

*103. SHRI DATTATRAYA
BANDARU:
SHRI ANABARASU ERA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Telugu Ganga Project has been pending for a long time;

(b) if so, the reasons therefor; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (c). The Project was considered by Advisory Committee in April, 1988 but its consideration was deferred due to non-resolution of inter-State issues. The project is cleared from environmental and forest angle. The Chief Ministers of

Andhra Pradesh, Maharashtra and Karnataka have taken upon themselves to resolve the inter-State aspects of the project. As an alternative, the Union Ministry of Water Resources has suggested to the Government of Andhra Pradesh to establish through a well substantiated project document that 29 Thousand Million Cubic Feet of Water can be saved from their share in Krishna Waters for enroute irrigation in Andhra Pradesh.

[Translation]

Health Services

*104. SHRIMATI SHEELA
GAUTAM:
SHRI RAJESH KUMAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have formulated any policy document in the field of health services in consultation with the World Bank;

(b) if so, the salient features thereof;

(c) whether assistance is proposed to be provided by the World Bank or International Development Agency under the incentives related to the latest policy;

(d) if so, the details thereof; and

(e) the remedial steps proposed to be taken by the Government to ensure that the advantages of health services reach the poor people?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) The extensive network of the primary health care infrastructure located